

Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<u>Order no.1, dt. 22.8.96</u>
2 27.9.96	<p>Shri J. Sengupta submits that he will take instructions and therefore requests for an adjournment. Adjourned to 4.10.1996.</p> <p>LATER :</p> <p>Shri M.R. Panda, learned counsel appearing for Respondent No.2 (Bhagirathi Behera) submitted that he has joined in the post of Conservator of Forest (Kendu Leaves) Cuttack on 26.8.1996 pursuant to the order dated 19.8.1996. On 27.8.1996, this Court directed the respondents to consider the representation of the applicant and this Application was posted to 27.9.1996. As on date Shri Panda submits that the representation has been considered and disposed of by Annexure-2/B to Misc. Application 632/96 in which the applicant has been accommodated as Conservator of Forests, Working Plan with Headquarters at Cuttack vice Shri S. Padhi, I.F.S. A copy of this order has been forwarded to Shri K.C. Mohanty, counsel for the State of Orissa. Shri Panda submits that Respondent No.2 had joined the post on 26.8.1996 which is before the order dated 27.8.1996 was passed and by virtue of this order, the applicant and the Respondent 2 are functioning in the same post. Since the stay order was operative till 26.9.1996, there is no difficulty, but once this matter is brought to the notice of the Court, it will not be proper to continue any further this arrangement. As the representation has been disposed of and as the applicant has been accommodated at Cuttack, this</p>	<p>A copy of the Order may be given to both the counsels.</p> <p><u>27/8/96</u></p> <p><u>27/8/96</u></p> <p><u>C.O.</u></p> <p>Received a copy of the order dt 27.8.96 on behalf of the petitioner.</p> <p><u>Ansba</u> <u>27/8/96</u></p> <p><u>Notice with copy of the order dt. 27.8.96 may be sent to all respondents by regd. post/ A.D.</u></p> <p><u>28/8/96</u></p> <p><u>Ansba</u> <u>27/8/96</u></p> <p><u>S.O.</u></p> <p>Received a copy of order dt. 27.8.96 on behalf of Mr. K.C. Mohanty.</p> <p><u>R.K.M.</u> <u>28.8.96</u></p> <p><u>M.A. 632/96</u> <u>Praying for</u> <u>Varation of stay</u> <u>copy served.</u></p> <p><u>Orders No. 1</u> <u>dt. 27.8.96 may</u> <u>be seen.</u></p> <p><u>A.D. bring all</u> <u>replies. by 11th</u> <u>returnable.</u></p> <p><u>Ansba</u> <u>28/8/96</u></p>

(A)

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..2	27.9.96	<p>Court perceives no further grievance in this Original Application which are survives for consideration. Accordingly the interim stay order passed on 27.8.1996 is vacated and the application, for an anticipatory purpose technical reason is dismissed.</p> <p><u>Hand over copies of the orders to the counsel for the parties.</u></p> <p><u>Member (ADMINISTRATIVE)</u></p>	<p><u>Order no 2.</u> <u>Dt 27-9-96</u></p> <p>A copy of Order may be given to both the counsel.</p> <p><u>Ab.</u> <u>3/10/96</u> <u>Ab.</u> <u>03.10.96</u> <u>S.O. (J)</u></p> <p>Received a copy of the order at 27.9.96 on behalf of Dr. M.R. for on behalf of Adv.</p> <p><u>Ab.</u> <u>3/10/96</u></p> <p>Received copy on behalf of Adv. <u>3-10-96</u></p> <p>Received a copy on behalf of Adv. Adv. <u>4/10/96</u></p> <p>Received a copy on behalf of Adv. Adv. <u>4-10-96</u></p>